

HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of Hon'ble Judges of this Court effective from 11th March,2019 is as under:-

Division Benches

DB-I Hon'ble Mr. Justice Rajendra Menon (Chief Justice) Hon'ble Mr. Justice Anup Jairam Bhambhani	<ol style="list-style-type: none">1. All PIL matters other than those pending before DB-II.2. Letters Patent Appeals of the year 2015, 2016, 2017, 2018 and 2019 other than service.3. Letters Patent Appeals upto the year 2014.4. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax (including Municipal tax) and Service matters.5. Miscellaneous Writ Petitions invoking constitutional provisions and Writ Petitions other than the specified categories.6. Criminal appeals of the year 2019.7. Writ Petitions (Service) arising out of orders of CAT of the year 2018.8. Matters to be heard by the Commercial Appellate Division.9. Regular hearing matters of the above categories.
DB-II Hon'ble Mr. Justice S. Ravindra Bhat Hon'ble Mr. Justice Prateek Jalan	<ol style="list-style-type: none">1. PILs matters other than those listed before DB-I.2. Sales Tax cases, Service Tax cases, Central Excise Act cases, Custom Act cases, GST cases, Vat Appeal.3. Writ Petitions (Tax).4. Income Tax Appeals from the year 2009 onwards.5. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax (including Municipal tax) and Service matters.6. Writ Petitions (Tender).7. Writ Petitions (Service) arising out of orders of CAT upto the year 2009.8. Matters to be heard by the Commercial Appellate Division.9. Regular hearing matters of the above categories.
DB-III Hon'ble Mr. Justice G. S. Sistani Hon'ble Ms. Justice Jyoti Singh	<ol style="list-style-type: none">1. Writ Petitions challenging the Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Service.2. Writ petitions pertaining to Service Matters required to be listed before the Division Bench.3. Writ Petitions relating to MTNL, MCD & NDMC.4. Regular First Appeals (Original Side).5. Appeals against the orders of the Family Courts.6. Regular First Appeals from the orders of Copyright Board.7. Matters to be heard by the Commercial Appellate Division.8. Regular hearing matters of the above categories.
DB-IV Hon'ble Dr. Justice S. Muralidhar Hon'ble Mr. Justice I.S.Mehta	<ol style="list-style-type: none">1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Tax (including Municipal Tax).2. Income Tax References, Wealth Tax and Gift Tax cases.3. Income Tax Appeals upto the year 2008.4. Letters Patent Appeals of the year 2015, 2016, 2017, 2018 & 2019 pertaining to service.5. Writ Petitions (Land Acquisition).6. Execution First Appeals (Original Side).7. Appeals under the Chartered Accountants Act.

	<ul style="list-style-type: none"> 8. Company Appeals. 9. Contempt Appeals. 10. Writ petitions (Service) relating to Armed Forces. 11. Matters to be heard by Commercial Appellate Division. 12. Regular hearing matters of the above categories.
DB-V Hon'ble Ms. Justice Hima Kohli Hon'ble Mr. Justice Vinod Goel	<ul style="list-style-type: none"> 1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc. 2. Criminal Appeals upto the year 2018 and 2019. 3. Criminal Writ petitions including those relating to Habeas Corpus and Preventive Detention. 4. Death Sentence References. 5. Criminal Leave Petitions. 6. Criminal Contempt Petitions. 7. Criminal Contempt References. 8. Regular hearing matters of the above categories.
DB-VI Hon'ble Mr. Justice Vipin Sanghi Hon'ble Ms. Justice Rekha Palli	<ul style="list-style-type: none"> 1. Writ Petitions (Co-operative Societies). 2. Writ Petitions challenging orders passed by the High Court on Administrative Side. 3. Writ Petitions (Service) arising out of orders of CAT from the years 2010 to 2017 & 2019. 4. First Appeals from Orders (Original Side). 5. Writ Petitions (AIFR, BIFR, DRT, DRAT and Lokayukta). 6. Regular hearing matters of the above categories.
DB-VII Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Manoj Kumar Ohri	<ul style="list-style-type: none"> 1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc. 2. Criminal Appeals upto the year 2018 and 2019. 3. Death Sentence References. 4. Criminal Leave Petitions. 5. Criminal Contempt Petitions. 6. Criminal Contempt References. 7. Criminal Writ petitions including those relating to Habeas Corpus and Preventive Detention. 8. Regular hearing matters of the above categories.

Single Benches (Civil Jurisdiction)

Hon'ble Mr. Justice J. R. Midha	<ul style="list-style-type: none"> 1. Civil Writ Petitions (Labour) 2. Civil Writ Petitions (IPR, Waqf Board, S.H. at Work Place and Mines). 3. Regular hearing matters of the above category.
Hon'ble Mr. Justice Suresh Kumar Kait	<ul style="list-style-type: none"> 1. Civil Writ Petitions (Service). 2. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India, etc. upto the year 2012. 3. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Najmi Waziri	<ul style="list-style-type: none"> 1. First Appeals against orders (other than MV Act). 2. Civil Revision Petitions. 3. Transfer Petitions (C). 4. CMI. 5. Civil Contempt Petitions. 6. Original Reference. 7. All categories of Matrimonial Cases. 8. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Vibhu Bakhru	<ol style="list-style-type: none"> 1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India, etc. from the year 2013 onwards. 2. Regular hearing matters of the above categories.
Hon'ble Mr. Justice V. Kameswar Rao	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Railways, Cantonment Board, Electricity, DJB and MTNL). 2. Civil Writ Petitions (RTI). 3. Civil Writ Petitions relating to Nationalized Banks and Financial Institutions. 4. Civil Writ Petitions (MCD) 5. Regular hearing matters of the above categories.
Hon'ble Mr. Justice A.K.Chawla	<ol style="list-style-type: none"> 1. MACT Appeals. 2. First Appeals from Orders (MACT). 3. Civil Misc. Main (MV Act). 4. Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land. 5. Regular hearing matters of the above category.
Hon'ble Ms. Justice Anu Malhotra	<ol style="list-style-type: none"> 1. Land Acquisition Appeals. 2. Regular Second Appeals. 3. Execution First Appeals. 4. Execution Second Appeals. 5. Civil Misc. Main (other than MV Act, P.P. Act and matrimonial cases). 6. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Yogesh Khanna	<ol style="list-style-type: none"> 1. Rent Control Revisions. 2. Civil Writ Petitions (NDMC and Elections). 3. All categories of cases under the P.P. Act. 4. Civil Writ Petitions (STA). 5. Regular hearing matters of the above categories.
Hon'ble Mr. Justice C. Hari Shankar	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Education). 2. Civil Writ Petitions (DDA). 3. Regular First Appeals. 4. Regular hearing matters of the above categories.

Single Benches (Criminal Jurisdiction)

Hon'ble Mr. Justice Sunil Gaur	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the years 2013, 2014 & 2019. 3. Criminal Misc. Main cases of the year 2017 & 2019. 4. Criminal Revision Petitions of the year 2018 & 2019. 5. Cases relating to sexual harassment. 6. Regular hearing matters of the above categories.
Hon'ble Mr. Justice A. K. Pathak	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the year 2015, 2018 & 2019. 3. Crl. Misc. Main cases of the years 2011 to 2014 and 2019. 4. Criminal Revision Petition upto the year 2011 and 2019. 5. Cases relating to sexual harassment. 6. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Mukta Gupta	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the years 2016, 2017 & 2019. 3. Criminal Leave Petitions of the years 2016, 2017 & 2019. 4. Writ Petitions (Criminal) of 2016, 2017, 2018 & 2019. 5. Cases relating to sexual harassment 6. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Sanjeev Sachdeva	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeal of the years 2012 & 2019. 3. Criminal Revision Petitions of 2015, 2016, 2017 & 2019. 4. Cases relating to sexual harassment. 5. Regular hearing matters of the above category.
Hon'ble Mr. Justice R. K. Gauba	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals upto the year 2006 and of 2019. 3. Criminal Misc. Main cases of the years 2015, 2016 & 2019 4. Cases relating to sexual harassment. 5. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Sangita Dhingra Sehgal	<ol style="list-style-type: none"> 1. Bail Matters. 2. Transfer Petitions (Criminal). 3. Criminal Appeals of the years 2010, 2011 & 2019. 4. Criminal Leave Petitions upto the year 2015 and of the year 2018 & 2019. 5. Writ Petitions (Criminal) upto the year 2015 and 2019. 6. Cases relating to sexual harassment. 7. Regular hearing matters of the above categories.
Hon;ble Mr. Justice Chander Shekhar	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the years 2007, 2008, 2009 & 2019. 3. Crl. Misc. Main cases upto the year 2010 and of the year 2018 & 2019. 4. Criminal Revision Petition of the years 2012, 2013, 2014 and 2019. 5. Cases relating to sexual harassment. 6. Regular hearing matters of the above categories.

Original Jurisdiction (Civil)

Hon'ble Mr. Justice Manmohan (Judge-in-Charge) ('E' Court)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division other than those arising under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996. 2. Original Side Matters (including Finals) of the years 2009, 2013, 2015, 2018 & 2019. 3. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Rajiv Sahai Endlaw ('C' Court)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division other than those arising under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996. 2. Original Side Matters (including Finals) of the years 2006, 2007, 2008, 2016, 2018 & 2019. 3. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Rajiv Shakhder ('G' Court)	<ol style="list-style-type: none"> 1. Matters to be heard by Commercial Division. 2. Execution Petitions under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 upto the year 2019. 3. Matters under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 (including Finals) of the years 2016, 2018 & 2019. 4. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Jayant Nath ('F' Court)	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division other than those arising under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996. 2. Original Side Matters (including Finals) of the year 2017 & 2018. 3. All Company Matters. 4. Regular hearing matters of the above category.

<p>Hon'ble Ms. Justice Prathiba M. Singh ('D' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by Commercial Division. 2. Original Side Matters (including Finals) of the years 2014, 2018 & 2019. 3. Matters under Arbitration Act, 1940 and Arbitration & Conciliation Act,1996 (including Finals) upto 2014. 4. Regular hearing cases upto 2004 (excluding part heard).
<p>Hon'ble Mr. Justice Navin Chawla ('B' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Matters under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 (including Finals) of the years 2015, 2017, 2018 & 2019. 3. Regular hearing Matters under the Arbitration Act, 1940 and Arbitration and Conciliation Act, 1996 upto 2014 (only those Final matters which are already on the board of Court-B). 4. Regular hearing matters of the above categories.
<p>Hon'ble Mr. Justice Sanjeev Narula ('A' Court)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) upto the year 2005 (except regular matters upto 2004 which will be listed before Court-D) and of the years 2010, 2011, 2012, 2018 & 2019. 3. Matters under Section 9, 11 and 34 of Arbitration Act, 1940 and Arbitration and Conciliation Act,1996 of the year 2018 & 2019. 4. Regular hearing matters of the aforesaid categories.

General Notes:

1. All fresh PILs shall be listed before the Bench presided over by the Chief Justice.
2. Mentioning of urgent matters will be before DB-I.
3. Matters other than part-heard, presently pending before various Benches shall stand transferred to the respective Benches as per the above roster.
4. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
5. Specially directed matters may be assigned by the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to specially constituted Benches.
6. Fresh Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax (including Municipal tax) and Service matters shall be marked by the Chief Justice.
7. Fresh and pending matters relating to street vendors/Tehbazari shall be listed before the DB presided over by Hon'ble Mr. Justice G. S. Sistani.
8. Fresh Criminal Appeals shall, as far as practicable, be equally distributed between DB-I, DB-V and DB-VII.
9. Death Sentence References; Criminal Leave Petitions; Criminal Contempt Petitions, Criminal Contempt References, Writ Petitions relating to Habeas Corpus and Preventive Detention shall, as far as practicable, be equally distributed between DB-V and DB-VII.
10. 'Commercial Appellate Division' has been constituted with four Division Benches, namely, DB-I, DB-II, DB-III and DB-IV. The Hon'ble Judges who are members of the said four Division Benches, as per the present roster, have been nominated to be the Judges of the 'Commercial Appellate Division'.

11. Matters to be heard by the Commercial Appellate Divisions may be assigned by the Chief Justice amongst the four Commercial Appellate Divisions.
12. 'Commercial Division' consists of seven benches of a Single Judge each. Hon'ble Mr. Justice Manmohan, Hon'ble Mr. Justice Rajiv Sahai Endlaw, Hon'ble Mr. Justice Rajiv Shakti, Hon'ble Mr. Justice Jayant Nath, Hon'ble Ms. Justice Prathiba M. Singh, Hon'ble Mr. Justice Navin Chawla and Hon'ble Mr. Justice Sanjeev Narula have been nominated to be the Judges of the 'Commercial Division'.
13. In the event of change in the judges nominated by the Chief Justice constituting the Commercial Division and Commercial Appellate Division, part heard matters shall stand transferred to the respective courts which will have power of Commercial Division and Commercial Appellate Division, limited to that case only.
14. Hon'ble Judge-in-Charge, Original Side will distribute fresh Arbitration Matters including Commercials Matters and Execution Petitions under the Arbitration Act, 1940 and the Arbitration and Conciliation Act, 1996 between 'A', 'B' & 'G' Court.
15. Hon'ble Judge-in-Charge, Original Side will mark matters other than Arbitration Matters, including Commercial Matters, to 'A', 'C', 'D', 'E' & 'F' Courts.
16. All Criminal Appeals of the year 2018 previously on the Board of DB-I shall be equally distributed between DB-V and DB-VII.
17. Fresh Bail Applications shall be equally distributed amongst all Single Bench Judges sitting on the Criminal Roster.
18. Fresh Criminal Leave Petitions shall be equally distributed between Hon'ble Ms. Justice Mukta Gupta and Hon'ble Ms. Justice Sangita Dhingra Sehgal.
19. Fresh Criminal Appeals shall be equally distributed amongst Hon'ble Mr. Justice Sunil Gaur, Hon'ble Mr. Justice A.K. Pathak, Hon'ble Ms. Justice Mukta Gupta, Hon'ble Mr. Justice Sanjeev Sachdeva, Hon'ble Mr. Justice R. K. Gauba, Hon'ble Ms. Justice Sangita Dhingra Sehgal and Hon'ble Mr. Justice Chander Shekhar.
20. Fresh Criminal Writ Petitions shall be equally distributed amongst Hon'ble Ms. Justice Mukta Gupta and Hon'ble Ms. Justice Sangita Dhingra Sehgal.
21. Fresh Criminal Revision Petitions shall be equally distributed amongst Hon'ble Mr. Justice Sunil Gaur, Hon'ble Mr. Justice A.K. Pathak, Hon'ble Mr. Justice Sanjeev Sachdeva, and Hon'ble Mr. Justice Chander Shekhar.
22. Fresh Criminal Misc. Main Cases shall be equally distributed amongst Hon'ble Mr. Justice Sunil Gaur, Hon'ble Mr. Justice A.K. Pathak, Hon'ble Mr. Justice R.K.Gauba and Hon'ble Mr. Justice Chander Shekhar.
23. Fresh cases relating to sexual harassment shall be distributed category wise according to roster.

Date : 7.3.2019

Sd/-
(Rajendra Menon)
Chief Justice

HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of Hon'ble Judges of this Court effective from 11th March,2019 shall stand partially amended w.e.f. 1st April, 2019 as under:-

Single Benches (Civil Jurisdiction)

Hon'ble Mr. Justice V. Kameswar Rao	<ol style="list-style-type: none">1. Civil Writ Petitions (Railways, Cantonment Board, Electricity, DJB and MTNL).2. Civil Writ Petitions (RTI).3. Civil Writ Petitions relating to Nationalized Banks and Financial Institutions.4. Civil Writ Petitions (MCD)5. Regular First Appeal from the year 2011 onwards.6. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Yogesh Khanna	<ol style="list-style-type: none">1. Rent Control Revisions.2. Civil Writ Petitions (NDMC and Elections).3. All categories of cases under the P.P. Act.4. Civil Writ Petitions (STA).5. Regular First Appeal upto the year 2010.6. Regular hearing matters of the above categories.
Hon'ble Mr. Justice C. Hari Shankar	<ol style="list-style-type: none">1. Civil Writ Petitions (Education).2. Civil Writ Petitions (DDA).3. Regular hearing matters of the above categories.

General Notes:

1. Matters other than part-heard, presently pending before various Benches shall stand transferred to the respective Benches as per the above roster.
2. Regular First Appeal from the year 2011 onwards from the board of Hon'ble Mr. Justice C. Hari Shankar shall stand transferred to the Court of Hon'ble Mr. Justice V.Kameswar Rao.
3. Regular First Appeal upto the year 2010 from the board of Hon'ble Mr. Justice C. Hari Shankar shall stand transferred to the Court of Hon'ble Mr. Justice Yogesh Khanna.

Date : 29.03.2019

Sd/-
(Rajendra Menon)
Chief Justice

HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of Hon'ble Judges of this Court effective from 11th March,2019, partially amended w.e.f. 1.4.2019, shall stand further partially amended w.e.f. 23.4.2019 as under:-

Division Benches

DB-VII Hon'ble Mr. Justice Siddharth Mridul Hon'ble Ms. Justice Anu Malhotra	<ol style="list-style-type: none">1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc.2. Criminal Appeals upto the year 2018 and 2019.3. Death Sentence References.4. Criminal Leave Petitions.5. Criminal Contempt Petitions.6. Criminal Contempt References.7. Criminal Writ petitions including those relating to Habeas Corpus and Preventive Detention.8. Regular hearing matters of the above categories.
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Single Benches (Civil Jurisdiction)

Hon'ble Mr. Justice Najmi Waziri	<ol style="list-style-type: none">1. MACT Appeals.2. First Appeals from Orders (MACT).3. Civil Misc. Main (MV Act).4. Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land.5. Regular hearing matters of the above category.
Hon'ble Mr. Justice Vibhu Bakhru	<ol style="list-style-type: none">1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India, etc. from the year 2013 onwards.2. Transfer Petitions (Civil).3. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Sangita Dhingra Sehgal	<ol style="list-style-type: none">1. First Appeals against orders (other than MV Act).2. Civil Revision Petitions.3. CMI.4. Civil Contempt Petitions.5. Original Reference.6. All categories of Matrimonial Cases.7. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Yogesh Khanna	<ol style="list-style-type: none">1. Land Acquisition Appeals.2. Regular Second Appeals.3. Execution First Appeals.4. Execution Second Appeals.5. Civil Misc. Main (other than MV Act, P.P. Act and matrimonial cases).6. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Manoj Kumar Ohri	<ol style="list-style-type: none">1. Rent Control Revisions.2. Civil Writ Petitions (NDMC and Elections).3. All categories of cases under the P.P. Act.4. Civil Writ Petitions (STA).5. Regular First Appeal upto the year 2010.5. Regular hearing matters of the above categories.

Single Benches (Criminal Jurisdiction)

Hon'ble Mr. Justice A.K.Chawla	<ol style="list-style-type: none">1. Bail Matters.2. Transfer Petitions (Criminal).3. Criminal Appeals of the years 2010, 2011 & 2019.4. Criminal Leave Petitions upto the year 2015 and of the year 2018 & 2019.5. Writ Petitions (Criminal) upto the year 2015 and 2019.6. Cases relating to sexual harassment.7. Regular hearing matters of the above categories.
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General Notes:

1. Matters other than part-heard, presently pending before various Benches shall stand transferred to the respective Benches as per the above roster.
2. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
3. Specially directed matters may be assigned by the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to specially constituted Benches.
4. Fresh Bail Applications shall be equally distributed amongst all Single Bench Judges sitting on the Criminal Roster.
5. Fresh Criminal Leave Petitions shall be equally distributed between Hon'ble Ms. Justice Mukta Gupta and Hon'ble Mr. Justice A.K.Chawla.
6. Fresh Criminal Appeals shall be equally distributed amongst Hon'ble Mr. Justice Sunil Gaur, Hon'ble Mr. Justice A.K. Pathak, Hon'ble Ms. Justice Mukta Gupta, Hon'ble Mr. Justice Sanjeev Sachdeva, Hon'ble Mr. Justice R. K. Gauba, Hon'ble Mr. Justice A.K. Chawla and Hon'ble Mr. Justice Chander Shekhar.
7. Fresh Criminal Writ Petitions shall be equally distributed amongst Hon'ble Ms. Justice Mukta Gupta and Hon'ble Mr. Justice A.K. Chawla.
8. Fresh cases relating to sexual harassment shall be distributed category wise according to roster.
9. All Transfer Petitions (Civil) previously on the Board of Hon'ble Mr. Justice Najmi Waziri shall stand transferred to the Court of Hon'ble Mr. Justice Vibhu Bakhru.

Date : 17.4.2019

Sd/-
(Rajendra Menon)
Chief Justice